

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. 452/92

DATE OF DECISION: 8.6.93

M.K.Muthukkoya	..	Applicant
Mr.M.R.Rajendran Nair	..	Advocate for the Applicant.
vs.		
1.	The Administrator, U.T. of Lakshadweep, Kavaratti.	
2.	The Director of Fisheries, U.T. of Lakshadweep, Kavaratti.	
3.	Union of India, represented by Secretary to Government, Ministry of Home Affairs, Lakshadweep.	.. Respondents
Mr.N.N.Sugunapalan		Advocate for the Respondents.

CORAM:

THE HON'BLE MR.JUSTICE C.SANKARAN NAIR, VICE CHAIRMAN

THE HON'BLE MR.R.RANGARAJAN, ADMINISTRATIVE MEMBER

JUDGMENT

C.SANKARAN NAIR(J),VICE CHAIRMAN

Inter alia, applicant seeks a direction to command respondents to grant him the benefits contemplated by Annexure-VI order. Applicant who was a Field Assistant, was working against the post of a Gear Technician, and he discharged the functions of that post satisfactorily and that is not disputed. Annexure-VI (paragraph 6) states that the minimum of the scale attached to the post of Gear Technician and normal increments will be granted to applicant from 16.4.72. That has not been done, and hence the applicant is here.

2. Learned counsel for the respondents made an attempt to suggest that Annexure-VI is not in force. There is nothing to show that Annexure-VI was validly cancelled. After the applicant acted in terms of Annexure-VI, principles of promissory estoppel and fair procedure, stand

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in the way of respondents from going back on it.

3. In the circumstances, respondents or such of them competent are directed to grant the benefits contemplated by para-6 of Annexure-VI to applicant. Pay will be fixed on regular promotion in accordance with rules governing the subject. O.A is allowed as above. No costs.



R.RANGARAJAN  
ADMINISTRATIVE MEMBER



C.SANKARAN NAIR(J)  
VICE CHAIRMAN

Dated the 8th June, 1993.

### List of Annexures:

1. Annexure-VI : True copy of the Order No.1/15/74-Fy. dated 11.7.1980 issued by 2nd respondent.